

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3272  
ANSWERED ON:13.12.2012  
BENEFICIARIES UNDER MGNREGS  
Kaswan Shri Ram Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the number of persons provided employment under Mahatma Gandhi National Rural Employment Guarantee Scheme in the country including Rajasthan during each of the last three years and current year, State-wise;
- (b) the number of persons eligible for unemployment allowance for not providing employment on demand under the scheme in the country including Rajasthan during the said period, State-wise;
- (c) the number of persons actually paid unemployment allowance under the scheme during the said period; State-wise;
- (d) whether some persons have not been provided unemployment allowance as provided under the scheme; and
- (e) if so, the details thereof State-wise indicating the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a): Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is demand driven programme under which State Governments are obliged to provide up to at least 100 days of guaranteed wage employment to every household on demand. The details of households provided employment during last three years and the current year (reported by States till 3.12.2012) are given in Annexure-I.

(b)&(c) The number of days of Unemployment Allowance due and Unemployment Allowance paid in terms of days and amount paid as reported by the states during the preceding three years is given in Annexure-II.

(d)&(e) As per information available in the Ministry, 35 complaints relating to non-payment of Unemployment Allowance were received from various states. Out of these complaints, 3 were from Assam, 3 from Bihar, 2 from Haryana, 2 from Jharkhand, 4 from Madhya Pradesh, 3 from Maharashtra, 1 each from Kerala, Punjab, Rajasthan and Tamil Nadu, 10 from Uttar Pradesh and 4 from West Bengal. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law. In the case of non-payment of Unemployment Allowance, procedure for action by the States is stipulated in Section 8 of the MGNREG Act.